

ITEM NO.46

COURT NO.8

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.2007/2019

(Arising out of impugned final judgment and order dated 10-05-2018 in FA No. 994/2016 passed by the National Consumers Disputes Redressal Commission, New Delhi)

BANK OF INDIA

Petitioner(s)

VERSUS

M/S BRINDAVAN AGRO INDUSTRIES PVT LTD

Respondent(s)

Date : 17-02-2020 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Neeraj Sharma, Adv.
Mr. Adhish Rajvanshi, Adv.
Ms. Kamana Pradhan, Adv.
Mrs. Bela Maheshwari, AOR

For Respondent(s) Mr. Rajesh Chadha, Adv.
Mr. Nikhil Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing concluded.

Judgment reserved.

(Chetan Kumar)
A.R. -cum-P.S.

(Saroj Kumari Gaur)
Court Master